



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ४, अंक ५८(२)]

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असाधारण क्रमांक ११९

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Highways (Amendment) Act, 2018 (Mah. Act No. XLV of 2018), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

RAJENDRA G. BHAGWAT,
I/c. Secretary (Legislation) to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XLV OF 2018

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 27th July 2018).

An Act further to amend the Maharashtra Highways Act.

WHEREAS, both Houses of the State Legislature were not in session ;

AND WHEREAS, the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate action further to amend the Maharashtra Highways Act, for the purposes hereinafter appearing ; and, therefore, promulgated the Maharashtra Highways (Amendment) Ordinance, 2018, on the 29th May 2018 ;

AND WHEREAS, it is expedient to replace the said Ordinance by an Act of the State Legislature; it is hereby enacted in the Sixty-ninth Year of the Republic of India as follows :—

1. (1) This Act may be called the Maharashtra Highways (Amendment) Act, 2018.

Short title and commencement.

(2) It shall be deemed to have come into force on the 29th May 2018.

- Amendment of section 2 of LV of 1955. **2.** In section 2 of the Maharashtra Highways Act (hereinafter referred to as “the principal Act”),—
- LV of 1955.
- (1) after clause (o), the following clause shall be inserted, namely :—
- “ (o-1) “ person entitled ” means the person who is entitled to receive the amount of compensation as per the applicable law ; ” ;
- (2) for clause (s), the following clause shall be substituted, namely :—
- “ (s) the expressions “affected family” and “persons interested” used in this Act shall have the same meaning as the said expressions have in the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013. ”.
- 30 of 2013.
- Amendment of section 19A of LV of 1955. **3.** In section 19A of the principal Act, for the words “ Land Acquisition Officer or any person authorized by him ” the words “ Land Acquisition Officer or the Highway Authority or any person authorized by them ” shall be substituted.
- Amendment of section 19B of LV of 1955. **4.** In section 19B of the principal Act,—
- (1) in sub-section (3), after the proviso, the following proviso shall be added, namely :—
- “ Provided further that, the State Government while issuing the general order under the preceding proviso shall adhere to the provisions of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013, relating to the determination of amount of compensation in accordance with the First Schedule and rehabilitation and resettlement specified in the Second and Third Schedules, being beneficial to the affected families. ” ;
- 30 of 2013.
- (2) after sub-section (10), the following proviso shall be added, namely :—
- “ Provided that, the Land Acquisition Officer or the arbitrator shall consider the general order of the State Government issued under the first proviso to sub-section (3) relating to the determination of amount of compensation in accordance with the First Schedule and rehabilitation and resettlement specified in the Second and Third Schedules under the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013. ”.
- 30 of 2013.
- Deletion of section 19E of LV of 1955. **5.** Section 19E of the principal Act shall be deleted.
- Repeal of Mah. Ord. XIV of 2018 and saving. **6.** (1) The Maharashtra Highways (Amendment) Ordinance, 2018, is hereby repealed.
- Mah. Ord. XIV of 2018.
- (2) Notwithstanding such repeal, anything done or any action taken (including any notification or order issued) under the corresponding provisions of the principal Act, as amended by the said Ordinance, shall be deemed to have been done, taken or issued, as the case may be, under the corresponding provisions of the principal Act, as amended by this Act.